

sion's view expressed in its 3rd Annual Report that certain objects of the M.R.T.P. Act could not be achieved unless there was proper understanding and appreciation of the Commission's view point by the Company Law Administration; and

(b) the facts in this regard and reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) The Commission has not made any such observation in its Third Annual Report. The Commission has confirmed that it has not expressed any such opinion or made any Press statement in that regard.

(b) Does not arise

Demand to increase trains between Howrah and Samastipur and between Ranchi and Samastipur

60. SHRI BHOGENDR A JHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there has been a persistent demand from All India Maithil Sangh and other organisations of Calcutta to increase the number of express or Mail trains between Howrah and Samastipur as there is Unmanageable rush in 19 and 21 UP trains;

(b) whether it is proposed to run one extra Maithila Mail train between Howrah and Samastipur to complete the journey in about eight hours;

(c) whether a large number of passengers travel between Ranchi and Samastipur for various destinations between Ranchi, Dhanbad and Hazaribagh districts on the one side and several districts of North Bihar on the others; and

(d) if so, whether it is proposed to instal a direct sleeper coach between Ranchi and Samastipur?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). A demand has been recently received by the Railways from the All India Maithil Sangh, Calcutta, for introduction of direct train between Howrah and Samastipur. This has been examined and found operationally not feasible due to lack of line capacity on sections enroute and terminal facilities at Howrah.

(c) and (d). The existing level of through traffic between Ranchi and Samastipur is very meagre and does not justify provision of through coach between these points.

Demand of Co-operative Societies of vendors of Muzaffarpur and Darbhanga

61. SHRI BHOGENDR A JHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Co-operatives of actual vendors of Muzaffarpur and Darbhanga under Samastipur Division have demanded the grant of vending and catering facilities to them for the above stations in accordance with the rules and directives of the Railway Board;

(b) if so, whether they have been granted vending rights and if not, whether it is proposed to be done soon; and

(c) action proposed to be taken against the officers responsible for preferring individual vested interested against the vendors' co-operative society?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) In response to a notification issued on 20th March 1974 by the Divisional Superintendent, Samastipur for award of a vending contract at Darbhanga station, the N.E. Railway Vending and Canteen Co-operative Society Ltd., applied for allotment of the contract. In response to